

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**Appeal No. 190 of 2013 &
IA No. 258, 259 & 260 of 2013**

Dated : 26th August, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s Sree Rangaraaj Ispat Industries Pvt. Ltd. ...Appellant(s)
Versus**

Tamil Nadu Electricity Board & Ors. ...Respondent(s)

**Counsel for the Appellant(s): Mr. A.R.L. Sundaresan, Sr. Adv.
Mr. K. Seshadri**

Counsel for the Respondent(s): Mr. S. Vallinayagam

**Appeal No. 191 of 2013 &
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Mr. K. Seshadri**

Counsel for the Respondent(s): Mr. S. Vallinayagam

ORDER

We have heard the Learned Counsel for the Applicant/Appellant. Mr. Vallinayagam is filing vakalatnama today on behalf of Respondent no. 1, 2 and 3. He requests for some time to file reply seeking interim direction in the IA. Accordingly, permitted.

Post the matter on **12.09.2013 at Chennai Circuit Bench.**

(RakeshNath)
Technical Member
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(Justice M. KarpagaVinayagam)
Chairperson